

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2020

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.

Petitioner : Sarda Energy & Mineral Limited

Respondent(s) : Noida Power Company Limited and Anr.

Date of hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SEML
Shri Devyanshu Sharma, Advocate, SEML
Shri Sarthak Garg, Advocate, NPCL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. At the outset, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide the Record of Proceedings (ROP) dated 27.4.2026 has already been filed on record.
3. The learned proxy counsel appearing for the Respondent, NPCL, sought an adjournment on the ground of the non-availability of the learned senior arguing counsel. The learned counsel further requested additional time to furnish the information sought by the Commission vide ROP dated 27.4.2026.
4. Considering the request made on behalf of the Respondent, NPCL, the Commission adjourned the matter. The Commission further directed the Respondents, NPCL and PTC, to file the additional information sought vide ROP dated 27.4.2026, on or before **3.7.2026**, after serving a copy on the Petitioner. The Petitioner may file its rejoinder, if any, by **17.7.2026**.
5. The Petition shall be listed for hearing on **6.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

